

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 10.03.2017
COURT NO.: 3
ITEM NO.: 41

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 32038 OF 2014
WITH PRAYER FOR INTERIM RELIEF

RADHEY SHYAM MISHRA

....PETITIONERS

VERSUS

ELECTION COMMISSION OF INDIA AND ORS

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 20.11.2014, when the Court was pleased to pass the following order:

“Delay condoned.
Issue notice.”

Accordingly, show cause notice was issued to both the Respondents on 25.03.2015 through registered A.D.post. Mr. Mohit D. Ram, Advocate has put in appearance on behalf of Respondent No. 1. Service of show cause notice on Respondent No. 2 is complete by way of dasti but no one has chosen to file Vakalatnama and Memo of Appearance so far.

Service of show cause notice is complete.

The matter above mentioned was lastly listed before the Court of Registrar on 18.01.2016, when the following order was passed:

“The Ld. Counsel for the respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules. Service of notice is complete on the respondent No.2 but no one has entered appearance on his behalf. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.”

It is submitted that Counsel for the Respondent No. 1 has on 09.02.2016 filed Counter Affidavit after the stipulated period and the same has been included in the Paper Books.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 08th day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

Dr. Rajeev Sharma, Advocate.
Mr. Mohit D. Ram, Advocate.

ASSISTANT REGISTRAR